

ITEM NO.19

COURT NO.4 SECTION III
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...CC No(s).18883/2016
(Arising out of impugned final judgment and order dated 27/10/2015
in CMWP No. 777/2015 passed by the High Court of Judicature at
Allahabad)

STATE OF UP & OTHERS

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANOTHER

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 06/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Pawanshree Agrawal, Adv.

Mr. Rajeev Kumar Dubey, Adv.

For Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner
and perused the relevant material.

Application for exemption from filing
official translation is allowed.

Issue notice on the application for
condonation of delay as well as on the special
leave petition.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master